पर हम लोग यह आवाज उठा रहे है, मैं आपको विषय की जानकारी देना चाहूंगी। सभापति जी, निर्वाचित सरकारों को गिराना वैसे तो कांग्रेस का पुराना खेल रहा है, ...(व्यवधान).

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Sir, let it be the first question of today. ...(Interruptions)...

श्री सभापति : सुषमा जी को बोलने दीजिए।...(व्यवधान)...

SHRI A. VIJAYARAGHAVAN: Is there suspension of Question Hour? $\dots(Interruptions)\dots$

श्रीमती सुषमा स्वराजः सर, आपने चाहा कि मैं बोलूं, मैं बोलना चाहती हूं, लेकिन ये लोग बोलने नहीं दे रहे है।...(व्यवधान)... सर, आपने कहा कि मैं बोलूं, लेकिन वे मुझे बोलने नहीं दे रहे।...(व्यवधान)...

श्री सभापतिः आपकी तरफ वाले सदस्य पहले बैठें तो ...(व्यवधान)...

श्रीमती सुषमा स्वराजः वे बोलने नहीं दे रहे।...(व्यवधान)...

श्री सभापतिः पहले कहिए कि बैठ जाएं। ...(व्यवधान)...

श्रीमती सुषमा स्वराजः आपने कहा था, मैं बोलने के लिए खडी हुई हूं, लेकिन वे बोलने नहीं दे रहे।...(व्यवधान)... वे बोलने नहीं दे रहे।...(व्यवधान)...

श्री सभापतिः कोई नारेबाजी रिकॉर्ड पर नहीं जाएगी।...(व्यवधान)... आप थोड़ा पीछे चले जाएं।...(व्यवधान)... सदन की कार्यवाही दो बजे तक के लिए स्थागित की जाती है।

The House then adjourned at seventeen minutes past eleven of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Development of tourist spots

†*1 SHRI R.S. GAVAI. Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that Government are considering to develop some new tourist spots;
 - † Original notice of the question was received in Hindi.

- (b) if so, the details of the tourist spots likely to be developed; and
- (c) the steps being taken by Government to introduce the 'Incredible India' in the real sense of the term in the tourism market?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRIMATI RENUKA CHOWDHURY): (a) and (b) Identification and development of tourist places in the country is a continuous process. The Ministry of Tourism, Government of India in consultation with the concerned State Governments takes up the development of tourist spots under its various schemes of infrastructure development of tourist circuits and destinations etc. The details of projects sanctioned in the first three years of the Tenth Five Year Plan are given in the Statement (See below).

(c) In order to position and brand India across the world as "Incredible India" an integrated marketing campaign blending elements of print, electronic and internet has aeen launched across the world. World class literature and collaterals have also been developed to promote India through tour operators.

Statement
State-wise Tourism Projects Sanctioned during the Tenth
Plan (as on 31.12.2004)

(Rs in Lakhs)

	State/UT	2002-				2003-		2004-05 (up to		12.2004
SI. No		No of	Amoun	Amou nt	No of Projec	Amoun	Amoun	31. No of Amount Project		Amount Release
	State/ C I	Project Sancd.	Sancd.	Release	t	Sancd.	Release	Sancd.	Sancd.	d
				d	Sancd		d			
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra	2	507.50	195.00	6.	946.50	896.44	11.	2750.81	2191.92
2.	Assam	9	768 13	618.85	3	313.46	313.06	6	955.88	742.10
3.	Arunachal Pra	41 30	32.50	6.'	1044.6	700 00	6	1285.70	905 52	
4.	Bihar	8	605.00	505.00	6	1019.4	913.89	7	1901.23	1527.55
5.	Chhattisgarh	9	308 00	98.50	6	1005	364.00	4	1086.26	869.01
6.	Goa	1	0.50	0.50	2	36.76	34.76	2	10 00	800
7.	Gujarat	2	197.12	59.13	a	92051	815.82	2	138,93	111.14
8	Haryana	8	33225	311.00	16	1215.3	879.23	5	678.55	501.64
9.	Himachal Pradesh		779.32	760.38	4	182 32	85.00	5	2620.00	1736.00
10	J&K	3	94.38	89.47	5	89500	895 00	2	805.00	644.00
11	Jharkhand	0	0	0	2	1109.0	774.60	1	474.97	379.97
12	Karr.ataka	6	902.49	625.49	14	932.66	792.51	8	2432.76	1914.37
13	Kerala	11	861.36	829.86	6	608.50	564.15	5	21486	1718.88
									3	

1	2	3	4	5	6	7	8	9	10	11
1	Madhya Pradesh	18	711.18	574 79	10	621.90	394.51	8	1285 46	783.03
í	Maharashtra	8	623.46	546.25	10	931 83	91458	6	1576 38	1260.1
1	Manipur	2	5.24	2.62	1	82.44	24.73	0	0.00	0.00
1	Meghalaya	3	70.35	21.20	2	40.22	24.92	2	963.30	807.91
1	Mizoram	6	141.16	4846	5	567.70	186.75	3	1081 28	927.09
1	Nagaland	5	360.50	323.43	4	711.00	220.80	5	2165.69	1731.4
2	Orissa	2	47 50	15.75	5	41955	138.50	5	1316 48	999.69
2	Punjab	3	23.00	14.60	2	96.00	12.30	4	846.41	561.26
2	Rajasthan	13	1098.7	1096.20	14	1644.8	141425	2	3931	31.45
2	Sikkim	13	346.24	269.76	8	1151.0	681.49	6	1005.81	805.13
2	Tamil Nadu	5	559.00	316.10	14	1339.8	850 53	6	876.92	702.72
2	Tripura	5	216.13	67.78	6	450.17	135.16	0	0.00	0.00
2	Uttaranchal	3	548.00	418 00	4	230.44	203.94	3	1412.93	1125.5
2	Uttar Pradesh	3	295.00	295.00	7	1115.8	91626	7	1037.43	825.19
2	West Bengal	5	201.10	6000	10	717.44	384.34	5	480.04	384.03
2	Andaman &	0	0	0	0	0	0	0	0.00	0.00
3	Chandigarh	3	7.75	6.63	2	10.00	8.00	1	457 00	365.60
3	Dadar & Nagar		8.07	6.46	0	0	0	0	0.00	000
3	Delhi	14	504 00	449 02	17	3316.2	3222 13	1	500.00	400.00
3	Daman & Diu	3	49 50	16.90	1	265.07	238.56	0	0.00	0.00
3	Lakshadweep	0	0	0	0	0	0	0	0.00	0.00
3	Pondicherry	2	7.87	6.30	1	245.17	73.55	2	451.00	360.00
Том: 21211121.1				8880.93	2072	24186.84	18073.78	•	130 1	2784.18

Unique Identification Number for transaction of equity/mutual funds

- *2. SHRI DHARAM PAL SABHARWAL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that according to a circular issued by the Securities and Exchange Board of India (SEBI), it has become mandatory for investors to obtain Unique Identification Number (UIN) for transaction of equity/mutual funds;
 - (b) if so, the details thereof, and the reasons therefor;
- (c) whether it is also a fact that companies issuing such UIN are charging Rs. 300/- per registration which is exorbitant; and
- (d) if so, what steps Government propose to take to reduce the charges to Rs. 30/-, which is reasonable in view of administrative cost of issuing UIN?